

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No. 1396 of 2021**

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. A.K. Das, Advocate
For the Respondent Nos.1 to 4: Mr. Rishu Ranjan, AC to SC-III

04/06.09.2021 The present writ petition is taken up today through Video conferencing.

Issue notice to the respondent nos. 1 to 4 as well as the respondent no. 5.

Mr. Rishu Ranjan, AC to SC-III, appears and waives notice on behalf of the respondent nos. 1 to 4. He prays for and is allowed six weeks' time to seek instruction and file counter affidavit on behalf of the respondent nos. 1 to 4.

Issue notice to the respondent no. 5 under registered cover with A/D as well as by ordinary process for which requisites etc. must be filed within one week.

Notice is made returnable after six weeks.

(Rajesh Shankar, J.)

Manish